operative Store was managed by the close relatives of the said Assistant Manager; and

(e) if so, what disciplinary action Government contemplate to take against the said two officers?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA).- (a) NCCF have reported that its Delhi Branch had supphed HMT watches t_0 the Pahari Dhiraj Consumer Cooperative Store, Delhi worth Rs. 35.38 lakhs only during 1979-80.

- (b) and (c) One Assistant Manager in-charge who was then of the General Merchandise Section of the Delhi Branch was alegedly involved in the malpractices in the supplies. The matter was investigated by the NCCF. On the basis of the enquiry conducted explanations of the Branch Manager and the Assistant Manager were called.
- (c) The case against the Assistant Manager was dropped in October. 1982 which was formally communi cated to him in, February, 1984, on the ground that the Assistant Man ager was working under the control and supervision of Branch Manager and it was the duty of the Branch Manager, to supervise hig work and necessary instructions/guide lines for proper distribution of goods.

The then Branch Manager, Delhi under suspension has been chargesheeted for various ommisions and commissions including indiscriminate supplies of HMT watches to M/s. Pahari Dhiraj Consumer Cooperative Store. The oral enquiry under the rules hag been completed against him and reports submitted to Central Vigilance Commission for their advice i_n June, 1989. Further action will be taken after Central Vigilance Commission's advice is received.

Authenticity of certificate issued by Regional Manager of NCCF

86. SHRj VIRENDRA VERMA: ■Will the Minister of FOOD AND

CIVIL SUPPLIES be pleased to refer to answer to Unstarred Question 1281 given in the Rajya Sabha on the 5th May, 1989 and state.-

- (a) whether the NCCF have since examined the authenticity of the certificate alleged to have b©en issued by the then Regional Manager (West) of the NCCF in 1981 towards receipt of 1300 Mtrs non-basmati rice from HAFED at Kandla Port; and
- (b) if so, what are the findings and what action is being taken by Government against the guilty officers?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA); (a) It has been reported by the NCCF that HAFED have claimed to have supplied rice in 1981 of following quantities:

PR-106	437 MTs.
IR-8	6980.15 MTs.
PR-106	437 MTs.

IR-8 6980.15 MTs.

Out of the above mentioned stocks, receipt of 395.5 MTs of IR-8 rice has been denied by NCCF. Value of these stockg is Rs. 9.28 lakhs. NCCF have not been given the original, so-called receipt issued by the then Regional Manager (West), by HAFED so far in spite of repeated requests.

(b) Does not arise.

Import of Sugar, Rice and Wheat

- 87. DR. YELAMANCHILI SIVAJI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) what is the F.O.B. Value, ocean freight and landed price, in Indian ports, of Sugar rice and wheat, being imported from abroad:
- (b) the names of the foreign vendors of these commodities;
- (c) the mode of purchases of these items and whether these are made by floating public tenders or by negotiations; and
- (d) what are the comparative varieties of Indian produce of TM^{ce} and wheat, being imported?